

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.468/2011

Wednesday, this the 20th day of February 2013

C O R A M :

**HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

C.Pushpa
W/o.Sebastian
GDSMD Velliparampa
Kozhikode District
Residing at Thanikunnath House
Chalapuram P.O
Calicut

...Applicant

(By Advocate Mr.Shafik M.A)

V e r s u s

1. Union of India represented by the
Chief Postmaster General, Kerala Circle
Trivandrum – 690 533
2. The Superintendent of Post Offices
Calicut Division, Calicut – 673 003
3. The Inspector of Posts
Calicut North Sub Division
Calicut – 673 003

...Respondents

(By Advocate Mr.Sunil Jacob Jose, SCGSC)

This application having been heard on 20th February 2013, this
Tribunal on the same day delivered the following :-



ORDER**HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

1. This Original Application has been filed by the applicant seeking the following main reliefs:-

" (i) To call for the records relating A-1 to A-8 and to quash A-1 being illegal and incorrect;

(ii) To declare that the applicant is entitled to be posted at St.Vincent Colony Post Office as GDSBPM or to any other nearby PO near her home and direct the respondents accordingly; "

2. The respondents have filed reply statement.

3. When the matter was taken up for consideration today, the counsel for the applicant submitted that the aforesaid prayers have been granted by the respondents. Accordingly, this Original Application has become infructuous and it is disposed of accordingly. No costs.

(Dated this the 20th day of February, 2013)


(K.NOORJEHAN)
ADMINISTRATIVE MEMBER


(GEORGE PARACKEN)
JUDICIAL MEMBER

SV